PUBLIC ANNOUNCEMENT UNDER REGULATION 3 (1), REGULATION 4 READ WITH REGULATION 15 (1) AND REGULATION 13 AND REGULATION 14 OF SEBI (SUBSTANTIAL ACQUISTION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF

MARUTI SECURITIES LIMITED

("MSL"/"TARGET COMPANY"/"TC")

(Corporate Identification No. L67120TG1994PLC018087)

Registered Office: 66, Parkview Enclave, Mano Vikas Nagar, Secunderabad, Hyderabad - 500009, Telangana, India

Phone No.: +91-81068 73435; Email id: contact@marutisecurities.com;

Website: www.marutisecurities.com

CASH OFFER FOR ACQUISITION OF EQUITY SHARES FROM SHAREHOLDERS

OPEN OFFER FOR ACQUISITION OF UPTO 13,00,078 (THIRTEEN LACS AND SEVENTY EIGHT) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF RS. 10/- EACH ("EQUITY SHARES") CONSTITUTING 26.00% OF THE VOTING SHARE CAPITAL OF MSL, FROM THE PUBLIC SHAREHOLDERS OF MSL BY RAMA SWAMY REDDY PEDINEKALUVA (ACQUIRER-1) AND NARSING BALWANTH SINGH (ACQUIRER-2) (ACQUIRER-1 AND ACQUIRER-2 HEREINAFTER COLLECTIVELY REFERRED TO AS THE "ACQUIRERS") PURSUANT TO AND IN ACCORDANCE WITH REGULATION 3 (1) AND REGULATION 4 READ WITH OTHER APPLICABLE PROVISIONS OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED ("SEBI (SAST) REGULATIONS")

This Public Announcement ("Public Announcement" or "PA") is being issued by Navigant Corporate Advisors Limited (the "Manager to the Offer") for and on behalf of the Acquirers, to the Public Shareholders of the Target Company pursuant to and in compliance with Regulations 3 (1) and Regulation 4 read with other applicable provisions of the SEBI (SAST) Regulations.

DEFINITIONS:

"Equity Shares" means the fully paid-up equity shares of the Target Company of face value of Rs.10/- (Rupees Ten Only) Each.

"Offer" or "Open Offer" means the open offer for acquisition of up to 13,00,078 (Thirteen Lacs and Seventy Eight) Equity Shares, representing 26.00% of the Fully Paid-up Equity Share Capital.

"Offer Price" has the meaning described to such term under paragraph 1.

"Offer Size" has the meaning described to such term under paragraph 1.

"Public Shareholders" means Shareholders of Target Company other than Parties to the Agreement.

"SPA" or "Agreement" has the meaning described to such term under paragraph 2.

"Voting Share Capital" means total voting equity capital of the Target Company on a fully diluted basis expected as of tenth (10th) working day from the closure of the tendering period of the Offer.

1. OFFER DETAILS

- **Offer Size:** This Open Offer is being made by the Acquirers for acquisition of up to 13,00,078 fully paid-up Equity Shares of Rs. 10/- each constituting 26.00% of the fully paid -up share capital of the Target Company.

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- **Offer Price:** An offer price of Rs. 8.50/- (Rupees Eight and Paisa Fifty Only) per fully paid-up Equity Share (hereinafter referred to as the "**Offer Price**") will be offered for the equity shares tendered during the tendering period assuming full acceptance, the total consideration payable by the Acquirers, will be Rs. 1,10,50,663/- (Rupees One Crore Ten Lacs Fifty Thousand Six Hundred Sixty Three Only).

- **Mode of Payment**: The entire consideration will be paid in cash, in accordance with the provisions of Regulation 9 (1) (a) of SEBI (Substantial Acquisition of Shares and Takeovers), Regulations, 2011 **(Regulations)**.

- **Type of Offer (Triggered offer, Voluntary offer/~~competing offer~~ etc.):** The Offer is a Triggered Offer made under Regulation 3 (1) and 4 of SEBI (Substantial Acquisition of Shares and Takeovers), Regulations, 2011 pursuant to the execution of the Share Purchase Agreement entered by Acquirers (as detailed herein below) for substantial acquisition of shares, voting rights and control of the Target Company, and to classify the Acquirers as "Promoters" of the Target Company in accordance with the provisions of SEBI (Listing Obligation and Disclosure Requirements) Regulations.

2. **TRANSACTION WHICH HAS TRIGGERED THE OPEN OFFER OBLIGATIONS (UNDERLYING TRANSACTION):**

This Offer is being made pursuant to the execution of the following agreement by the Acquirers:

- An Agreement dated September 23, 2024 to purchase 29,80,500 equity shares constituting 59.61% of the fully paid up and voting equity share capital of the Target Company from Varadarajan Kumbakonam ("Seller-1"), Chitra Kumbakunam ("Seller-2"), Enes Global Softek Private Limited ("Seller-3"), Orange Infotek (P) Limited ("Seller-4"), Orbit Global Softsol (P) Limited ("Seller-5") and Alpha Software Services Pvt Ltd ("Seller-6") (Seller-1, Seller-2, Seller-3, Seller-4, Seller-5 and Seller-6 hereinafter collectively referred to as the "Sellers") at a consideration of Rs. 6/- per Equity Share. (**"SPA"**)

Above Share Purchase Agreement (**"SPA"**) is hereinafter referred to as the "Agreement" or "Share Purchase Agreement".

Given below are the details of underlying transactions:

Details of underlying transaction						
Type of Transaction (Direct/ Indirect)	Mode of Transaction (Agreement/ Allotment/ market purchase)	Shares / Voting rights acquired/ proposed to be acquired		Total Consideration for shares /VRs acquired (Rs. in Lacs)	Mode of payment (Cash/ securities)	Regulation which has triggered
		Number	% vis a vis total Equity / voting capital			
Direct	Acquisition of Equity Shares of the Target Company through Share Purchase Agreement (SPA) from the Sellers	29,80,500	59.61%	178.83	Cash	Regulation 3 (1) and 4 of SEBI (SAST) Regulations 2011

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3. DETAILS OF THE ACQUIRERS:

Details	Acquirer-1	Acquirer-2
Name of Acquirers / ~~PACs~~	Rama Swamy Reddy Pedinekaluva	Narsing Balwanth Singh
Address	Flat No. 301, Happy Nest Plot Number 37 & 38, Raghavendra Shelters, KMR Estates, Kondapur, K. V. Ranareddy, Telangana - 500084	8-3-318/11/11-P Flat no. 402, Sri Durga Usha Nilayam, Engineers colony, Khairatabad, Hyderabad, Telangana-500073
Name(s) of the Persons in control / Promoters of the Acquirers/~~PAC~~, Where the Acquirer/~~PAC~~ is a Company	N.A.	N.A.
Name of the Group, if any, to which the Acquirers/~~PAC~~ belongs to	N.A.	N.A.
Pre-Transaction shareholding:		
Number of Shares	NIL	NIL
% of Fully paid- up Equity Share Capital	0.00%	0.00%
Proposed shareholding after the acquisition of shares which triggered the Open Offer:		
Number of Shares	29,70,500	10,000
% of Fully paid- up Equity Share Capital	59.41%	0.20%
Any other Interest in the Target Company	N.A.	N.A.

For the purpose of this Open Offer there is no Person Acting in Concert (PAC) with the Acquirers.

4. DETAILS OF SELLING SHAREHOLDERS:

Name	Part of promoter group (Yes/ No)	Details of shares/ voting rights held by the selling shareholders			
		Pre- Transaction		Post Transaction	
Sellers:		Number	%	Number	%
Varadarajan Kumbakonam (Seller-1)	Yes	2,13,700	4.27%	Nil	Nil
Chitra Kumbakunam (Seller-2)	Yes	20,100	0.40%	Nil	Nil
Enes Global Softek Private Limited (Seller-3)	Yes	7,08,300	14.17%	Nil	Nil
Orange Infotek (P) Limited (Seller-4)	Yes	6,82,400	13.65%	Nil	Nil
Orbit Global Softsol (P) Limited (Seller-5)	Yes	6,56,000	13.12%	Nil	Nil
Alpha Software Services Pvt Ltd (Seller-6)	Yes	7,00,000	14.00%	Nil	Nil
Total		29,80,500	59.61%	Nil	Nil

5. TARGET COMPANY

The Target Company i.e. Maruti Securities Limited and having its present registered office at Plot No 66, Parkview Enclave, Manovikas Nagar, Secunderabad, Telangana, 500009.

The shares of the Target Company are listed at BSE Limited ("BSE") having scrip code and id is 531319 and MARUTISE respectively.

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The Equity Shares of Target Company are infrequently traded on BSE in terms of Regulation 2 (1) (j) of the Takeover Regulations.

6. OTHER DETAILS

6.1. This to inform to all the Shareholders of Target Company that the details of the open offer would be published shortly in the newspaper in terms of the provisions of Regulation 14 (3) of SEBI (SAST) Regulations, 2011 vide a Detailed Public Statement on or before September 30, 2024.

6.2 The Acquirers undertakes that they are aware and will comply with his obligations under the SEBI (SAST) Regulations, 2011 and have adequate financial resources to meet the Offer obligations.

6.3 This is not a Competitive Bid.

6.4 This offer is not conditional upon any minimum level of acceptance as per Regulation 19 (1) of SEBI (SAST) Regulations, 2011.

6.5 All the information pertaining to the Target Company has been obtained from the information published and from publicly available sources and the accuracy thereof has not been independently verified by the Manager to the Offer.

Issued by:

Navigant

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SEBI Registration No: INM000012243
Contact person: Mr. Sarthak Vijlani

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Signed by:

Rama Swamy Reddy Pedinekaluva
(Acquirer-1)

N. B. Singh

Narsing Balwanth Singh
(Acquirer-2)

Place: Telangana, Hyderabad
Date: September 23, 2024